

To No. ³⁸⁶¹ /2015
18/01

Office of the
Senior Civil Judge & CJM,
Mysuru, dated 17-11-2015.

NOTIFICATION

In exercise of the powers conferred under Section 15(2) of Criminal Procedure Code, 1973, the rearrangement is made for distribution of the business amongst the Judicial Magistrate First Class of Mysuru as follows:

Sl. No.	Name of the Court	Name of the Police Station	Nature of the Cases
1	JMFC (IV Court) Mysuru	Vijayanagara Police Station, Mysuru.	All the criminal cases filed under the provisions of Negotiable Instruments Act coming within the jurisdiction of Vijayanagara Police Station, Mysuru.

This Notification shall come into effect from 20-11-2015.

All the pending cases and the cases that would be filed in future shown in column No.4 shall be tried and disposed by the Hon'ble JMFC (IV Court) Mysuru and consequently the pending cases on the file of the Hon'ble III Addl. I Civil Judge, Mysuru shall be transferred to the Hon'ble JMFC (IV Court), Mysuru.

To avoid delay in the process of transfer, the pending cases before the Hon'ble III Addl. I Civil Judge, Mysuru shall be called in the said court on the next hearing dates and the file shall be forwarded to the Hon'ble JMFC (IV Court), Mysuru on the said date itself with a direction to the parties and the counsels on record to appear before the Hon'ble JMFC (IV Court) on the said date itself.


(J.R. Mendonca)

Prl., Senior Civil Judge & CJM
Mysuru

Prl. Senior Civil Judge & C.J.M
Mysore

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10735
19/11/15

Copy submitted to:
The Hon'ble Pr. District and Sessions
Information
ADM
18/11/15

